

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-3343/2016**

**New Delhi, this the 30<sup>th</sup> day of September, 2016.**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Smt. Prabhawati Devi, age 62 years,  
W/o Late Sh. Housla Prasad,  
(Ex. Railway Employee, PPO No. 0109020165),  
R/o Vill. Asoiti (Near west of Asoiti Railway Station),  
Distt:-Palwal, Haryana. ....

Applicant

(By Advocate : Sh. A.K. Bhakt)

Versus

Union of India & Others, through  
1. General Manager,  
Northern Railway,  
Baroda House, New Delhi.  
  
2. Divisional Railway Manager,  
Northern Railway, Estate Entry Road,  
New Delhi Railway Station,  
New Delhi. ....

Respondents

**ORDER(ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

Learned counsel for the applicant submitted that the applicant's husband has retired after rendering 32 years of service. While he is being paid pension, he was not given any ACP/MACP benefits during the service time. A representation was made by the applicant on 16.06.2015 followed by several reminders. However, the respondents have not yet taken any decision on the same.

2. Learned counsel for the applicant submitted that the applicant would be satisfied in case directions were given to the respondents to take a decision on her representation within a given time frame.
  
3. In view of the limited prayer made by the applicant, we dispose of this OA at admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to decide the representation dated

16.06.2015 of the applicant by means of a reasoned and speaking order within 60 days from the date of receipt of certified copy of this order. No costs.

**(Brahm Avtar Agrawal)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**

/ns/